

The evaluation of all online submission by interested suggestive vendor applicants are being done periodically according to the details furnished by vendors under the given parameters in their applications. All the procurement process shall be done by the awardee schools who are establishing the Atal Tinkering Labs in their schools. The entire process of giving suggestive list is to smoothen the process of procurement by ATL schools and help them in review and establishment. The final discretion for all procurement under Atal Tinkering Lab program is to be decided by Awardee School.

The enlisted vendors are only indicative and the beneficiary of AIM schemes is free to consider any vendor at their mindful discretion based on their evaluation and due diligence and regional proximity.

(c) The total value of funds allocated to 'AIM' in the last three years are given in the Statement (*See* below). AIM is not engaged in any procurement related activities for any of the programs so total value of orders carried out by AIM from various vendors during the last three years is NIL.

Statement

Total value of funds allocated to AIM

(Value in thousands)

Sl.No.	Financial Year	Total Value of Funds allocated to Atal Innovation Mission	
		Budget Estimate	Revised Estimate
1.	2015-16	Nil	Nil
2.	2016-17	154,00,00	128,15,00
3.	2017-18	115,50,00	150,00,00
4.	2018-19 (Provisionally Submitted)	200,00,00	NA

Amendments to Maintenance and Welfare of Senior Citizens Act, 2007

2366. SHRI BHUBANESWAR KALITA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government is aware that a large number of senior citizens have been abandoned/denied maintenance by their children;

(b) if so, the details thereof;

(c) whether amendments to the Maintenance and Welfare of Parents and Senior Citizens Act, 2007 are under active consideration of Government; and

(d) if so, the details thereof along with the extent of safeguard proposed for the senior citizens through the amendments?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) No such data is maintained Centrally by this Ministry. As per the Seventh Schedule of the Constitution of India, 'Police' and 'Public Order' are State subjects, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime including crime against Senior Citizens lies with the State/UT Administrations.

(c) and (d) Yes, Sir. Suitable amendments to the provisions of the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 are under consideration in the Ministry. Major amendments proposed in the existing Maintenance and Welfare of Parents and Senior Citizens Act, 2007 comprise, removal of maximum ceiling of maintenance allowance; extension of right to appeal to the respondents also; extension of benefit of revocation of transfer of property to parents also; reckoning of time limit for disposal of applications by the Tribunal from the date of receipt of application etc.

Drug addiction among students

2367. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of drug addiction cases reported during the last three years among the age group of 11-18 years and 19-25 years, year-wise and the details regarding the number of drug addict students in engineering, medical, legal, architecture and management colleges and ITIs across the country, State-wise;

(b) the number of Government schools and colleges which have set up counselling centres for students;

(c) the number of such schools and colleges which have introduced a curriculum on mental health and wellness; and

(d) the details of steps taken to raise awareness on drug addiction?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) to (c) No such detail is available in this regard. However, University Grants Commission (UGC) has framed guidelines on Safety of Students on and off Campuses of HEIs. These guidelines have been issued to all HEIs on 27th January, 2016 and are also available on the UGC website. HEIs should mandatorily put in place a broad-based "Students Counseling System" for the effective management of problems and challenges faced by students. It should be a